

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00173/2018

DATED THIS THE 02ND DAY OF AUGUST, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

Dr. Anoop A. Shetty IPS (KN-2013)

Superintendent of Police,

Aged 32 years,

Koppal District, Koppal

(Transferred as SP Intelligence,

Bangalore, vide the

impugned transfer order dated 09.03.2018)

at: SP Residence, Near SP Office,

Ashok Circle, Koppal Town,

Koppal District

.....Applicant

(By Advocate M/s Nandi Law Chambers)

Vs.

1. State of Karnataka

Represented by its Chief Secretary,
Vidhana Soudha,
Bangalore 560 001.

2. The Home Secretary,

Government of Karnataka,
Vidhana Soudha,
Bangalore 560 001

3. The Director General and

Inspector General of Police,
State of Karnataka,
Police – HQ.
Nrupthunga Road,
Bangalore.

4. The Chief Electoral Officer,

In the State of Karnataka,
Nirwachana Nilaya,
Sheshadri Road, Near K.R. Circle,
Bangalore – 560 001.

5. Smt. Renuka K. Sukumar, IPS
DCP, Law & Order, Hubballi-Dharwad City,
Transferred to the place of
the applicant as SP Koppal
Vide the impugned transfer
order dated 09.03.2018)Respondents

(By Shri T.S. Mahantesh, Counsel for Respondent No.1-3,
Shri S.R. Dodawad, Counsel for Respondent No.4 and
M/s Subbarao & Co., Counsel for Respondent No.5)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Heard. With the help of the learned counsels we had gone through the list of events. In 2013 the applicant joined the IPS as direct recruit then on 10.09.2015 he was posted as ASP at Bhatkal then on 07.09.2016 he was transferred as ASP to Thirthahalli after one year. Thereafter on 31.12.2016 the applicant was promoted as Superintendent of Police and posted as SP Railways at Bangalore. Thereafter on 22.03.2017 he was transferred as SP to Chikkaballapur District which is an executive post. Thereafter on 23.03.2017 his transfer to Chikkaballapur was cancelled and he was posted as DCP, Administration at the office of the Commissioner of Police, in Bangalore. This is

the only transfer which he had obtained which is not an executive post. Thereafter on 25.05.2017 he was again transferred and posted as SP at Koppal District and he is still continuing there. On 09.03.2018, the applicant seems to be transferred and posted as SP, Intelligence in Bangalore. He is challenging the same. He would say that this frequent transfer had disturbed his life. But we have gone through the records in detail with the help of the learned counsels and we find that some of these were promotions and postings to an executive post and therefore we do not find anything malicious or bad in this transfer.

2. As such, there is no merit in the OA. The OA is dismissed. No order as to costs.

(DINESH SHARMA)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00173/2018

Annexure A1 Copy of the Government Notification dated 09.03.2018

Annexure A2 Copy of the relevant section of the Karnataka Police Act, 1963

Annexure A3 Copy of the Notification dated 28.01.2014

Annexure A4 Copy of the transfer order dated 25.05.2017

Annexure A5 Copy of the CTC dated 31.05.2017

Annexure A6 Copy of the ACR for the period 10.09.2015 to 21.03.2016

Annexure A7 Copy of the ACR for the period 01.04.2016 to 07.09.2016

Annexure A8 Copy of the ACR for the period 08.09.2016 to 31.12.2016

Annexure A9 Copy of the letter of commendation dated 19.06.2017

Annexure A10 Copy of the letter of commendation dated 13.09.2017

Annexures with reply statement

Nil

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